

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SHREEOM PRIME FOODS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	SHREEOM PRIME FOODS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	9-1-2013
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES- JAIPUR
4.	CORPORATE INDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBOTR	U15139RJ2013PTC041247
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	F-243 INDUSTRIAL GROWTH CENTER, KHARA BIKANER RAJASTHAN 334601 INDIA
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	28-7-2022 (Date of order – 28-7-2022, Date of Receipt of order – 3-8-2022)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	180 DAYS FROM THE DATE OF COMMENCEMENT OF RESOLUTION PROCESS WHICH IS 30-1-2023
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	NAME – Ms. PARUL GOYAL REGISTRATION NUMBER- IBBI/IPA-001/IP-P-02541/2021-2022/13900
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	REGISTERED ADDRESS- B-5/24, Sector 4, Rohini, Near Vishram Chowk, New Delhi-110085 EMAIL- parul.aquarius@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSION	ADDRESS FOR SENDING CLAIMS: 308, 3 RD FLOOR, PEARL BUSINESS PARK, NETAJI SUBHASH PLACE, PITAMPURA, DELHI-110034 EMAIL- ip.shreecom@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	17-8-2022

12	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	NA
13	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	NA
14	(A) RELEVANT FORMS	Relevant forms are available at https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of corporate insolvency resolution process of the Shreem Prime Foods Private Limited on 28-7-2022 in CP (IB) No. 97/9/JPR/2021.

The creditors of Shreem Prime Foods Private Limited are hereby called upon to submit their claims with proof on or before 17-8-2022 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

PARUL GOYAL
REGISTRATION NO- IBBI/IPA-001/IP-P-02541/2021-2022/13900
INTERIM RESOLUTION PROFESSIONAL
SHREEM PRIME FOODS PRIVATE LIMITED

4-8-2020
NEW DELHI